

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 108
(IB)-257(PB)/2024

IN THE MATTER OF:

Indian Bank ... Applicant/Petitioner
Vs
Raj Singh Gehlot ... Respondent

Order under Section 95(1) of the Insolvency & Bankruptcy Code, 2016.

Order delivered on 03.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the RP : Appearance not marked
For Respondent :

ORDER

New IA-3327/2024

This report is filed by the Resolution Professional under Section 99 of the IBC, 2016.

Ld. Counsel for the applicant appeared and submitted that the matter is listed for 09.07.2024.

At the request, list the matter **on 09.07.2024.**

Meantime, Ld. Counsel for the applicant is directed to serve a copy of the report to the personal Guarantor (PG) to file his response/objection to the report.

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)